

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/2870/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Mridul Kumar Kalita,
District & Sessions Judge,
Nagaon.

Dated, Guwahati the 17th August, 2020.

Sub: **Casual leave with station leave permission.**

Ref:- Your Letter No. DJN/6082, dtd. 14.08.2020

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 21.08.2020, along with station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 19.08.2020 till the morning of 24.08.2020, has been granted, subject to adherence to Lockdown protocols.

Further, the Addl. District & Sessions Judge, FTC, Nagaon, in her absence the Addl. District & Sessions Judge, No. 1, Nagaon, in his absence the Civil Judge-cum-Asstt. Sessions Judge, Nagaon, in his absence, the Chief Judicial Magistrate, Nagaon, in her absence the next senior most Judicial officer will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-242/2010/2871/A, dated 17-8-2020
Copy to:-

✓ 1 The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)